

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
O.A. No.5/2017  
M.A. No.4/2017**

New Delhi, this the 1<sup>st</sup> day of February, 2017.

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

S.C.Ray, S/o late Shri S.N.Ray,  
Age about 69 years,  
R/o F-17/12, Sector-8,  
Rohini, Delhi-110085. -Applicant.  
(By Advocate: Shri Aditya Kumar Chaudhary)

**V E R S U S**

1. Union of India through the Secretary,  
Ministry of Consumer Affairs,  
Food & Public Distribution,  
(Department of Food & Public Distribution)  
Krishi Bhawan, New Delhi.
2. Secretary, Department of Personal and Training  
Govt. of India  
North Block, Central Secretariat,  
New Delhi. ...Respondents.

**ORDER (ORAL)**

**By Mr. Justice Permod Kohli**

The Hon'ble High Court vide its order dated 19.09.2016 permitted the applicant to file OA within three weeks. The OA has been filed on 17.10.2016, i.e. beyond the time fixed by the High Court. This Tribunal cannot condone the delay where time was prescribed by the High Court. The applicant seeks to withdraw the O.A. with liberty to seek extension of time from the Hon'ble High Court and thereafter to file fresh OA. Prayer is allowed. The O.A. is dismissed as withdrawn. On time being granted by the Hon'ble High Court, he will be at liberty to file fresh OA.

**(NITA CHOWDHURY)  
MEMBER (A)**

**( PERMOD KOHLI)  
CHAIRMAN**

/kdr/

